Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

DFR No. 1772 of 2013

Dated: 26th September, 2013

Present : **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

LMJ Energy Infralogistic Ltd. **…. Appellant (s)**

Versus

Petroleum & Natural Gas Regulatory Board **… Respondent (s)**

Counsel for the Appellant (s): Mr. Abhas Kumar, Adv.
Ms. Divya Ray, Adv.

Counsel for the Respondent(s): Ms. Harsha Peechana, Adv. and
Mr. Rakesh Dewan, Adv. for PNGRB

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ORDER

Learned Counsel for the Board submits that impugned order dated 31.07.2013 is the decision taken by the Board conveyed to the party by the OSD. In view of the submission made above, we feel that the Appeal is maintainable.

Appeal is admitted. Registry is directed to number the Appeal and issue notice. Dasti service is permitted. The Board is directed to maintain Status quo till the next date of hearing.

The Board is directed to file reply on or before 10th October, 2013 after serving copy on the other side. In the meantime, Rejoinder to be filed.

Post the matter for hearing on ***25.10.2013.***

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

pr/rt